

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 483 of 2020

IN THE MATTER OF:

Anil Goel

...Appellant

Versus

Amit Agrawal & Ors.

...Respondents

Present:

For Appellant : **Mr. Krishna Mohan Menon, Advocate**

For Respondents: **Mr. Shohit Chaudhry and Mr. Pankaj Agarwal,**
Advocates for Resolution Professional
Mr. Syed Sarferaz, Advocate for Allottees

ORDER

27.05.2020 Learned counsel for the Appellant seeks to withdraw the appeal with liberty to invoke his right under Section 12A of the 'Insolvency and Bankruptcy Code, 2016'. The appeal is accordingly disposed of as withdrawn with liberty to the Appellant to invoke Section 12A of the 'I&B Code' giving an offer which shall be considered by the 'Committee of Creditors' irrespective of rejection of any earlier offer. Appellant shall also be at liberty to raise all the objections permissible under law including in respect of constitution of the 'Committee of Creditors.

The appeal is accordingly disposed off.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

/ns/RR /